## डा॰ स्वीला नायर : श्रीमान् मेने अर्ज किया कि जितनी आवश्यकता है वह पूरी करने के लिये हमारे पास साधन मौजूद हैं और अगर और आवश्यकता होगी तो उस वक्त इस बात को सोच लिया जायगा।

SHRI G. M. MIR: May I know, from the hon. Minister whether it is a fact that a majority of the Indian population lives in the rural areas and, if so, whether the Ayurvedic dispensaries, etc. are going to be set up in rural areas? May I know whether some arrangements will be made for providing beds in these dispensaries?

SHRI B. S. MURTHY: There are Ayurvedic dispensaries run by all the States in the rural areas.

DR. (MRS.) MANGLADEVI TALWAR: May I know whether the Ayurvedic dispensaries are allowed to give injections and use some Western type drugs?

SHRI B. S. MURTHY: No, Madam.

SHRI A. D. MANI: May I ask the Minister to tell us whether this 36-bed hospital run by the Corporation is being made wide use of by the people, because the general feeling seems to be that the people do not go in for Ayurvedic treatment unless they are confirm-ed believers like the questioner and others?

DR. SUSHILA NAYAR: The hon. Member is right in his conclusion.

## AGREEMENT BETWEEN THE L.I.C. AND SHRI RAM RATTAN GUPTA

♦617. SHRI NIREN GHOSH :t SHRI ARJUN ARORA: SHRI M. AJMAL KHAN:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 127 in the Rajya Sabha on the 11th May, 1966 and state whether the terms of agree-

tThe question was actually asked on the floor of the House by Shri Niren Ghosh.

ment between the L.I.C. and Shri Ram Rattan Gupta has since been filed by Shri Gupta before the Supreme Court?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Yes, Sir.

SHRI NIREN GHOSH: Is it a fact that the L.I.C. made an application for the arrest of Shri Ram Rattan Gupta? Was it withdrawn and, if so, the reasons for the withdrawal of the petition?

SHRI L. N. MISHRA: Yes, Sir. The L.I.C. got a decree against Shri Ram Rattan Gupta and for the execution of the decree even personal arrest was possible. They have most likely filed an application before the Supreme Court on the 9th July 1966. It had been settled like this that Shri Gupta will be paying Rs. 25,000 per month and Rs. 1 lakh in one instalment in November 1965. So far there have been no defaults till July 1966.

SHRI NIREN GHOSH: Is it a fact that the L.I.C. engaged Mr. Devendar Saroop, advocate in this case while it was aware of the fact that he is a retained lawyer of Shri Ram Rattan Gupta?

SHRI L. N. MISHRA: I am not aware of it, Sir. But the L.I.C. is perfectly within its rights to engage any lawyer according to the Act.

SHRI NIREN GHOSH: Is it a fact that the cheques given to the L.I.C. by Shri Ram Rattan Gupta have not been honoured by the

SHRI L. N. MISHRA: That has not been reported to us so far but I must say that Shri Ram Rattan Gupta adopted many dilatory tactics to avoid the payment of this money. Of course, I cannot say anything about that particular thing, but he did adopt many dilatory tactics. Ultimately he had to agree to some terms of settlement and that is going on.

SHRI NIREN GHOSH: Sir, my question has not been answered— whether the cheques have been dishonoured or not.

SHRI ARJUN ARORA: Sir, the Minister has not answered the question put by Mr. Niren Ghosh.

SHRI L. N. MISHRA: I said I am not aware of it.

SHRI ARJUN ARORA: Sir,, it is a very serious thing. This deceitful businessman undertook to pay money in easy instalments and the L.I.C. agreed to it and in fulfilment of those terms he gave a cheque which was not honoured by the Bank. So there was a default and the whole sum became due. Still the Government persisted in granting him generous facilities of instalments. May I know why such a serious thing is not known to the Minister who has come to reply to questions relating to the L.I.C.?

SHRI L. N. MISHRA: As I said earlier, Sir, I have no knowledge of any cheque having been dishonoured, but this gentleman, Shri Ram Rattan Gupta, adopted many dilatory tactics and this might be one of them, but the L.I.C. is within its rights to settle its own claims against any party. They have settled it. As regards the Government coming into the picture, the Government have not made any generous offer to Shri Ram Rattan Gupta. It was between the L.I.C. and Shri Ram Rattan Gupta. The Government does not come into the picture at all.

श्री रामकुमार भुवालका : क्या मंत्री जी बतायेंगे कि श्री राम रतन गुप्ता को कितना क्यया एल अाई ० सी ० का देना था, उसमें से कितना इंस्टालमेंट हुआ, कितना पेमेंट हआ और कितना नहीं हुआ।

श्री लित नारायण मिश्र : श्री राम रतन गुप्ता के जिम्मे 17 लाख 56 हजार रुपया था, डिकी 17 लाख 14 हजार रुपये की हुई, उन्होंने उसकी अपील की हाईकोर्ट में और सुप्रीम कोर्ट में। माननीय सदस्य को मालूम है कि यह सारी बात बहुत पुरानी है, 1949, 1947 की बात है। लेकिन अभी तक जो मिला है वह 2 लाख 75 हजार है, 30 जुलाई तक हम लोगों को यह रुपया मिला है और जो

गर्तनामा हुआ है उसमें किसी तरह का उन्होंने डिफाल्ट नहीं किया, वह दिये जा रहे हैं।

SHRI A. D. MANI: Sir,. I wont go back to the question of dishonoured cheques. May I ask the Minister to make a statement after verfying the facts and if it is found that the cheque has been dishonoured and it has led to a default, would the L.I.C. hesitate to lauch action under section 420 of the Criminal Procedure Code, because it is a criminal offence?

SHRI L. N. MISHRA: I know that it is a criminal offence but that assurance I cannot give on behalf of the L.I.C. Of course, one thing I can do; I may make a statement before the House whether any cheque given by Shri Ram Rattan Gupta has been dishonoured or not.

SHRI ARJUN ARORA: Sir, Ihis statement may be made before the House adjourns on 2nd September. You please give a directive to the Minister to make this statement before the House adjourns on 2nd September, because this is an old matter.

MR. CHAIRMAN: This is an old matter in regard to which he has no information at the moment. Anyway, will the Minister be able to make this statement before the House adjourns?

SHRI L. N. MISHRA: Sir, I will try my best to obtain information from the Head Office of the L.I.C. and I will try my best to give the information before the Session is over.

श्री राजनारायण : श्रीमन्, क्या हमारा यह पाइन्ट कवर हो जाता है कि क्या श्री राम रतन गुप्ता जो कांग्रेस पार्टी के प्रमुख नेता हैं, उत्तर प्रदेश में, और कानपुर में कांग्रेस के पदाधिकारी भी हैं और सारे राज्य में और सारे देश में यह बहुत व्यापक अफवाह है कि श्री राम रतन जी के साथ कांग्रेस के रूटि के और केन्द्र के मिला कर, कई लाख रुपया जो हमारे स्टेट का रुपया होता है, जनता का रुपया होता है, उसको छोड़ दिया 3701

इसको मद्देनजर रखते हुए क्या सरकार इसको उचित समझती है कि श्री राम रतन गुप्ता के संबंध में जितनी बातें हैं वे सब इस सदन में पेश करें?

श्री सभापति : जितनी बातें ?

श्री राजनारायण: जितनी बातें, अर्थात् राम रतन गुप्ताजी के संबंध में या एल० आई० सी० के संबंध में सरकार ने कितना रुपया छोड़ा है, क्यों छोड़ा है, कितना रुपया उसमें से कांग्रेस फन्ड में ले लिया है, कितना रुपया चन्द्रभान गुप्त कोख में दिया गया है, यानी जितनी जानकारी सरकार को, श्रीमन्, हो सके। जहां तक सरकार का सीधा संबंध है, इन्कमटैक्स छोड़ने का, उत्तर प्रदेश सरकार के जित्ये सेल्सटैक्स छोड़ने का, वगैरह-वगैरह, फुल एक स्टेटमेन्ट अबाऊट राम रतन गुप्ता, इस सदन के सदस्यों को मालूम होना चाहिये, इस प्रकन के महत्व को समझते हए।

भी ललित नारायण मिश्र : में एक बात कहं, मैं चंकि कांग्रेस का एक सदस्य हं, मैं नहीं मानता राम रतन गुप्ता कांग्रेस के बहुत बड़े नेता है, उस स्वरूप में हमारे सामने नहीं हैं। जहां तक सरकार का पावना उनके जिम्मे बाकी है इतना में कहना चाहता हूं कि न कोई रियायत की गई और न की जायगी इस खयाल से कि वे राम रतन गुप्ता हैं। (Interruptions) एल० आई० सी० की कोई छुट नहीं दी गई, जितना उनका पावना बाकी था उसका नोटिस हुआ, हम लोगों ने दिये, वे हाई कोर्ट गये, सूत्रीम कोर्ट गये क्योंकि हम उनके खिलाफ लड़े। पहले उन्होंने रखा 10,000 रू० महीने, वह हमने नहीं माना, और अब इस वक्त 25 हजार रु० महीने दे रहे हैं और यह भी बात है कि जब-जब किश्त कभी फेल कर जायेगी तो कानुनी कार्यवाही की जायेगी। इसलिये किसी तरह की रियायत करने की बात नहीं है।

SHRI BHUPESH GUPTA: I think the hon'ble Members opposite know it that the matter was brought to the

notice of this House first and only after that proceedings were started to find out as to whether money was due and a statement was made the next day Mr. Bhagat, if I remember aright, as to how much Mr. Ram Rattan Gupta owed to the L.I.C. Since that time we have been pressing it again and again. Neither we get the moneys recovered from him nor do we get a clear statement to show as to how the Government is moving in this matter. May I know, Sir, if it is a fact that Mr. Ram Rattan Gupta, by reason of his close relations with some leaders of the ruling party, has been in a position to stall even judicial proceedings against him? As far as the Government are concerned, is it not a fact that they sometime back applied in the court of law in order to get certain orders modified in favour of Mr. Ram Rattan Gupta in this case? I should also like to know why it should not be possible to start proceedings in order to get the properties which have been mortgaged against loans advanced. All these things need to be clarified by this Government. Finally., I should like to know whether the Government has tried to find out as to how much money Mr. Ram Rattan Gupta, if at all, had contributed to the birthday fund of Mr. C. B. Gupta.

SHRI L. N. MISHRA: As a matter of fact, I have replied to some of the questions already. Mr. Rajnarain also put the same kind of question. As I have said, we have not shown any relaxation and he has been asked to pay the full amount so far as the L.I.C. is concerned. I do not think we have influenced the judiciary or given any concession in favour of Shri Ram Rattan Gupta. He is an ordinary citizen and if he owes anything to Government he has to pay it. No concession would bo shown to Mr. Ram Rattan Gupta. We are functioning without fear or favour.

सोने के बिस्कुटों को चोरी छिपे से जाना
\*618. श्री महाबीर दास : क्या दिस मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि 10 जून, 1966 को अथवा उससे पहले आगरा से मुरैना जाते समय सेण्ट्रल एक्साइज विभाग